

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.231
CP/7(AHM)2021

Proceedings under Section 270 r.w 271,272 & 273 of Co. Act, 2013

IN THE MATTER OF:

Ratna Katiyal

.....Applicant

V/s

Gaurang Khetanbhai Patel & Anr

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Kunal Dalal, PCS

For the RoC

: Ms. Vipal Solanki, Company Prosecutor for R-3

: Mr. Prashant Patel, Advocate for R- 1 & 2

ORDER
(Hybrid Mode)

The RoC filed its reply on 10.07.2024, vide inward diary No. R-347, and further stated that a copy of the same has been sent to the applicant by post.

Let a rejoinder to this report, if any, be filed, within a period of two weeks, from the date of this order.

Re-list on 19.09.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)